the Indian Government a member of the Nonaligned countries". There is however no information regarding Prof. Singh'i whereabouts or about his release. Government is energetically continuing with its efforts to secur_e his release.

दिल्ली पुलिस के कार्मिकों को समयोपरि मत्ता

107 2- श्री मुनील कुमार पट्टनायक : क्या मृह मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सरकार को यह जानकारी है कि बीठग्राई०पी० क्षेत्रों में तैनात दिल्ली पुलिस के कार्मिकों को ग्राठ घंटे से ग्रधिक समय तक ड्यूटी देनी पड़ती है;
- (ख) यदि हां, तो क्या पुलिस कार्मिकों को समयोपिर भत्ता दिया जा रहा है; ग्रीर
- (ग) यदि नहीं, तो क्या सरकार भविष्य में उन्हें समयोपिर मत्ता देने का विचार रखती हैं ?

कार्मिक, लोक शिकायत तथा पेंशन मंत्रालय में राज्य मंत्री तथा गृह मंत्रालय में राज्य मंत्री तथा गृह मंत्रालय में राज्य मंत्री (श्री पी० चिदम्बरम्) । (क्ष) साधारणतः पुलित कार्ययों को लगातार 8 घंटे की डयूटी के लिये तैनात किया जाता है। किन्तु काम की अस्यावश्यकता में कभी-कभी उन्हें लम्बे समय तक इयुटी देनी पड़ती है।

(ख) और (ग) दिल्ली पुलिस के कार्मिकों को अधिक घंटों / ष्टुडियों में काम करने के ऐवज में प्रतिक्ष एक माह का अतिरिक्त वेतन दिया जाता है। यदि उन्हें किसी विशेष दिन 9 घंटे से अधिक लगातार ड्यूटी देनी पड़ती है, तो उन्हें 10 ६० प्रतिदिन भोजन भत्ता भी दिया जाता है।

दिल्ली में पुलिस कार्मिकों के कार्य घंटों

1073 श्रो बुनिन कुनार पट्टनायकः क्या गृह मंत्री यह बताने की कुपा करेंगे कि:

- (क) बना सरकार को यह जानकारी है कि दिल्लो के समस्त थानों में पुलिस कार्मिकों से 8 घंटे की बजाय 24 घंटे इयुटी ली जा रही है;
- (ख) क्या यह भी सच है कि याद वे 8 घंटे की ड्यूटी देने के बाद 16 घंटे की विश्वाम अवधि के दंशान अपने निजी कार्य के लिये चले जाते हैं, तो उनकी गैर-हाजिरी लगा दी जाती हैं; और
- (ग) यदि हां, तो इसके क्या कारण हैं भ्रीर किस नियम के तहत पुलिस कार्मिकों की गैर हाजिरी लगा दी जाती है?

कार्मिक, लोक शिकायत तथा पैशन मंत्रालय में राज्य मंत्री तथा गृह मंत्रालय में राज्य मंत्री (श्री पी० चिदम्बरम्) : (क) साधारणतः पुलिस कार्मिकों को लगातार आठ घंटे की ड्यूटी पर तैनात किया जाता है। जिन्त काम की अत्यावशाकता में कभी कभी उन्हें लम्बे समय तक ड्यूटी करनी पड़ती है।

- (ख) जो नहीं, श्रीमान् ।
- (ग) पण्न नहीं उठता ।

Burning of Mishra Commission report. 1674. SHRI ASHOK NATH VERMA:

> SHRI M. S. GURUPADA-SWAMY;

DR. SHRTMATI SAROJINI MAHISHI:

Will the Minister of HOME AFFAIRS be pleased to $s^{ta} {\star}^{e:}$

(a) whether it is a fact that Mishra Commission Report on November,, 1984 riots in Delhi was released to the Press;

(b) if so, when it was released to the Press and whether it has been made available for sale in the book stalls;

Written Answers

- (c) whether Government have taken note of the burning of Mishra Commission Report in Delhi; and
- (d) whether copies of the Report were made available to the public by the official agencies and if so, how?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANI PANIGRAHI): (a) to ('d) The requisite number of copies of Justice Ranganath Mishra Commission of inquiry Report were laid on the Table of both the Houses of Parliament along with Action Taken Note On 23rd February, 1987. Subsequently coPies of the Report were also supplied to Lok Sabha and Rajya Sabha Secretariats for circulation among Members. 100 copies of the Report were given to Press Information Bureau. The Report was, however, not made available for sale in book stalls.

According to the Police Commissioner, Delhi, there have been some instances of burning of the Reports.

-Communal disturbances in Meerut and Ayodhya

1675. SHRI GURUDAS DAS GUPTA: SHRI N. E. B ALAR AM:

Will the Minister of HOME AFFAIRS "be pleased to state;

- (a) whether there were any communal disturbances recently in Meerut and Ayodhya (UP);
 - (b) if so, what are the 'details theieof;
- <c) whether any preventive measures were taken at these two places: and
 - (d) if so, what are the details thereof? j

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF **STATE** IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM)- (a)

- to (d) According to the information furnished by the Government of Uttar Pradesh, there were series of communal incidents at Meerut since the evening of 14th April, 1987 till 18th April, 1987, when communal riot broke out during the celebration of Shab-e-Bara due to misunderstanding between some processionists and the participants of a birthday party. In these incidents there was an unfortunate loss of ten precious lives and twenty three persons sustained injuries.
- 2. Since 'he occurrence of the communal violence in Meerut, the Central authorities remained in touch with the S'ate authorities for taking all possible measures to put an end to the communal violence. Peace Committee meetings involving important citizens, public representatives anj religious heads were organised and held in the affected areas. Senior State officials and the State Ministers vi-site'd the affected areas in Meerut. The Union Hom, Minister a, also the Chief Minis*e_r of Uttar Pradesh visited the affected areas on 19th April, 1987. The . situation in Meerut has since been brought completely under control and no untoward incident has occurred in the city since 20th April, 1987.

As regards Ayodhya, according to the Government of Uttar Pradesh there were only two minor cases of communal tension in the ci'y on 14»h April. 1987, one relating to an altercation on the use of public tap water and the other on account of minor 'damage to a tailoring shop on the evening of the same date. However, due to the timely intervention <if the district police in bo'h these incidents, the situation was immediately brought under

Work permit_s fo_r Indians ifviiig |_a Njcpal

- 1676. SHRI CHATURANAN MISHRA: Will the Minister of EXTFRNAL AFFAIRS be pleased to state:
- (a) whether Nepal has ordered all foreign workers including Indians living there $t_{\rm 0}$ obtain work permits:
- (b) whether this has been made effective from April 14, 1987;